

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.203
CP(IB)/182(AHM)2021

Proceedings under Section 9

IN THE MATTER OF:

Jagdish
(Operational Creditor)
V/s
OYO Hotels & Homes Pvt Ltd

.....**Applicant**

.....**Respondent**

Order delivered on 15/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. T S Suresh, Adv. a.w Ms. Aparna Hiremath
For the Respondent : Mr. Rohan Lavkumar, Adv. & Ms. Anushree Soni,

ORDER

Learned Counsel for the applicant submitted that matter may be heard as pleadings were completed. When she was asked to argue the matter, she asked for adjournment. Ld. Counsel for the respondent stated that the petition needs to be disposed off as similar applications were earlier not allowed of the same applicant against the corporate debtor. Applicant is directed to file written submission if any before the end of the day.

Order is reserved.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)